

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 34

C.P. (IB)/1174(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **PHOENIX ARC PVT LTD V/s RAJENDRA**
HIMMATLAL SALOT

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1174(MB)2023

- 1) Mr. Dhruvad Vaghani, Ld. Counsel for the Petitioner and Mr. Viraj Parikh, Ld. Counsel for the Respondent, Personal Guarantor are present.
- 2) Ld. Counsel for the Respondent submits that he has been served with a copy of the Report filed by the Resolution Professional and thus seeks some time to file and place on record Affidavit in Reply to the said Report. Time is allowed.
- 3) Affidavit in Reply be filed and placed on record well before the adjourned date thereby by serving a copy thereof to the other side well in advance.

4) Needless to say, Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

5) Stand over to 29.04.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare